

(51)

Per Tribunal

Date 5/10/01

Applicant in person by

Advocate / Respondent by

Council. *None*

The matter adjourned to

for

Dy. Registrar

Per Tribunal

Date 15/10/01

Applicant in person by

Advocate / Respondent by

Council. *None*

The matter adjourned to 29/11/01

for F.H.

Dy. Registrar

29.11.2001

As no DB is available the matter is Adjudicated to 4.1.2002

m

Dated: 4.1.2002 /15/

Shri R.C. Kotiankar advocate who is applying for the applicants' states that- he has informed the applicants after the matter is taken from Sine-die list. He has not received any instructions from the applicants so far. He further states that he is not appearing in the case. He also states that he has informed the applicant's orally that he is not appearing in the matter.

order such as issued on 28/11/02

m

Shri V.D. Vadhanekar for Shri M.D.

Sekma counsel for the respondents. As such none appeared for the applicants. Applicants ~~are~~ are being aware that their advocate is not representing their case. The matter is dismissed in default of appearance of the applicant. No order as to costs.

L-9-
(Smt. Shanta Shastri)
n(A)

P. Up. /
(S. L. Jain)
n(J)